

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 698/GT/2020**

Subject : Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

**Petition No. 429/GT/2020**

Subject : Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : WBSEDCL and 14 others

Date of Hearing : **6.9.2022**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Deepak Thakur, Advocate, NTPC  
Shri Prashant Chaturvedi, NTPC  
Shri Virendra Singh, NTPC  
Shri Buddy Ranganathan, Advocate, BRPL/BYPL  
Shri Aditya Ajay, Advocate, BRPL/BYPL  
Shri Rahul Kinra, Advocate, BRPL/BYPL  
Shri Aashwyn Singh, Advocate, BRPL/BYPL  
Shri Abhishek Srivastava, BYPL  
Shri Sameer Singh, BYPL  
Ms. Megha Bajpeyi, BRPL  
Shri Raj Kumar Mehta, Advocate, GRIDCO Limited  
Ms. Himanshi Andley, Advocate, GRIDCO Limited  
Shri Shashwat Kumar, Advocate, BSPHCL  
Shri Rahul Chouhan, Advocate, BSPHCL  
Shri Amitanshu Saxena, Advocate, BSPHCL  
Shri Nitin Kala, Advocate, TPDDL  
Shri S. Vallinagagam, Advocate, TANGEDCO  
Ms. Kajal, Advocate, TANGEDCO



## Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated a note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.

2. The learned counsel for the Respondent BRPL & PYPL requested to file reply on said written submissions and further requested to relist the matter on the ground that the counsel is pre-occupied with some other hearing at the Court. The Commission accepted the request and part-heard these listed matter.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on or before **27.9.2022**, after serving copy to the Respondents:

### In 698/GT/2020

- (i) *The Petitioner has claimed "other charges" in Form 15 for 2014-19 tariff period but not submitted the details of these charges. The Petitioner should submit the same.*
- (ii) *The un-discharged liabilities corresponding to allowed capital cost as on 31.3.2014 as per order dated 10.3.2017 is Rs. 1277.09 lakh, however, the Petitioner at Form-18 (Flow of capital liabilities) has stated this liability as Rs. 1021.35 lakh. This variance needs to be clarified and reconciled along with revision of appropriate tariff forms, required if any.*

4. The Respondents shall file their replies on or before **7.10.2022** with copy to the Petitioner, who may file its rejoinder, if any, by **17.10.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted for any reason whatsoever.

5. These Petitions shall be listed for hearing on **25.10.2022**.

**By order of the Commission**

**Sd/-**  
(Deepak Pandey)  
Assistant Chief (Law)

